



2026:AHC:15939

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19489 of 2025

Hina Kouser

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar, Shyam Singh
Counsel for Respondent(s)	:	C.S.C., Punit Kumar Gupta

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Kumar Nishad, learned counsel for the writ petitioner, Sri Gaurav Singh, learned Standing Counsel for the State and Sri Devendra Mishra (AoR No. A/D 0847/21) as well as Sri Punit Kumar Gupta for the respondent nos. 3 and 4.

2. The grievance of the writ petitioner is that the writ petitioner was appointed on the post of Legal Support Officer on 27.03.2023, however, the writ petitioner has not been paid salary from the Month April 2023 to September 2023.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs examination at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 22, 2026

N.S.Rathour

(Vikas Budhwar,J.)